

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4596/2017
M.A. No.50/2018

Monday, this the 5th day of March 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Anil Kumar Ahuja, Chief Engineer
Aged about 55 years
s/o late Sh. B S Ahuja
r/o A1/215, Janakpuri
New Delhi – 110 058

..Applicant

(Mr. M K Bhardwaj, Advocate)

Versus

1. Union of India through its Secretary
Ministry of Housing & Urban Affairs
Nirman Bhawan, New Delhi
2. The Director General
CPWD, Nirman Bhawan
New Delhi
3. Govt. of NCT of Delhi
Through its Chief Secretary
New Secretariat, IP Estate
New Delhi
4. The Principal Secretary
Public Works Department
Govt. of NCT of Delhi
Delhi Secretariat, IP Estate
New Delhi
5. Engineer-in-Chief
PWD, Govt. of NCT of Delhi
MSO Building, IP Estate
New Delhi
6. Surendra Singh
Chief Engineer
PWD (Under Transfer)
Govt. of NCT of Delhi

..Respondents

(Mr. R N Singh, Advocate for respondent Nos. 1 & 2 and
Mr. Anuj Kumar Sharma, Advocate for respondent Nos. 3, 4 & 5 –
Nemo for respondent No.6)

O R D E R (ORAL)**Justice Permod Kohli:**M.A. No.50/2018

Mr. M K Bhardwaj, learned counsel for applicant submits that in the light of the observations made by Hon'ble High Court of Delhi in W.P. (C) No.9752/2017 dated 19.12.2017, the respondents may consider the claim of the applicant.

2. In view of this submission, the respondents are directed to consider the claim of the applicant in the light of the observations made by the Hon'ble High Court of Delhi in W.P. (C) No.9752/2017 on 19.12.2017 within a period of one month from the date of receipt of a copy of this order.

O.A. No.4596/2017

In this view of the matter, learned counsel for applicant submits that he has instructions to withdraw the O.A. at this stage. Dismissed as withdrawn with liberty to seek appropriate remedy in the event the applicant is aggrieved of the action of the respondents.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

March 5, 2018
/sunil/